

ITEM NO.51 + 57

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

ITEM NO.51:

Petition(s) for Special Leave to Appeal (C) No(s).16752/2018

(Arising out of impugned final judgment and order dated 09-10-2017 in APP No. 530/2011 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH THR. PRINCIPAL
SECRETARY & ORS.

Petitioner(s)

VERSUS

VIJAY PAL & ORS. Respondent(s)
(With appln for c/delay in filing SLP, exemption from filing
c/c of the impugned judgment and exemption from filing O.T)

WITH

SLP(C) No. 16742/2018 (XI)
(With applns for c/delay in filing SLP and exemption from filing
O.T.)

SLP(C) No. 16750/2018 (XI)
(With appln for c/delay in filing SLP, exemption from filing c/c of
the impugned judgment and exemption from filing O.T)

SLP(C) No. 16743/2018 (XI)
(With appln for c/delay in filing SLP, exemption from filing
c/c of the impugned judgment and exemption from filing O.T)

SLP(C) No. 16746/2018 (XI)
(With appln for c/delay in filing SLP, exemption from filing
c/c of the impugned judgment and exemption from filing O.T)

SLP(C) No. 16748/2018 (XI)
(With appln for c/delay in filing SLP, exemption from filing
c/c of the impugned judgment and exemption from filing O.T)

SLP(C) No. 16749/2018 (XI)
(With appln for c/delay in filing SLP, exemption from filing
c/c of the impugned judgment and exemption from filing O.T)

SLP(C) No. 16744/2018 (XI)
(With appln for c/delay in filing SLP, exemption from filing
c/c of the impugned judgment and exemption from filing O.T)

SLP(C) No. 23371/2018 (XI)

WITH

ITEM NO.57:

SPECIAL LEAVE PETITION (CIVIL)/2018 Diary No(s).29924/2018

Date : 04-09-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. S.R.Singh, Sr. Adv.
Mr. Ardhendumauli Kumar Prasad, AOR
Mr. Aishwarya Pathak, Adv.

For Respondent(s) Mr. P. I. Jose, AOR
Ms. P.S.chandraklekha, Adv.
Mr. Shashank Mishra, Adv.

Mr. Daleep Dhyani, Adv.
Mr. T. Mahipal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Pleadings may be completed.

List thereafter.

(B.Parvathi)
Court Master

(Kailash Chander)
Assistant Registrar